

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 473/2001.

Tuesday this the 3rd day of July 2001.

CORAM:

HONBLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

James Thomas,  
Assistant Engineer(Civil)  
Civil Construction Wing,  
All India Radio & Television,  
Prasar Bharathi (Broadcasting  
Corporation of India),  
R.C.Buildings, Pavangad,  
Puthiyangadi P.O.,  
Calicut -21.

: Applicant

(By Advocate Shri C.S.G.Nair)

Vs.

1. The Executive Engineer (Civil),  
Civil Construction Wing,  
All India Radio & Television,  
(Prasar Barathi Corporation of India),  
T.V.Complex, Kakkanad,  
Kochi-30.
2. Pay & Accounts Officer,  
All India Radio,  
Akashavani Bhavan,  
Parliament Street,  
New Delhi-1.
3. Pay & Accounts Officer,  
All India Radio,  
Chennai -600 004.
4. The Director General,  
All India Radio,  
Akashavani Bhavan,  
(Prasar Barathi Corporation of India).  
New Delhi-1.
5. Union of India, represented by the  
Secretary , Ministry of Information  
and Broadcasting, New Delhi-1. : Respondents

(By Advocate Shri T.A.Unnikrishnan, ACGSC)

The application having been heard on 3rd July 2001,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is an Assistant Engineer (Civil), Civil Construction Wing, All India Radio & Television, Calicut, was transferred from New Delhi to the Trivandrum Circle in May 1997. However, the amount in his GPF account was not transferred from New Delhi to PAO Chennai. As he was hard pressed for money, he made representation to the 4th respondent praying that the amount in the GPF Account be transferred to the office of the 2nd respondent. Finding that the transfer of GPF accumulations has not been made as requested, the applicant has filed this O.A. for the following reliefs.

"i) To direct the 2nd respondent to transfer the balance amount in his GPF account on his transfer from New Delhi to Trivandrum with interest up to date to the 3rd respondent within a stipulated period.

ii) To direct the 3rd respondent to issue his GPF account slip showing the up to date balance including the amount received from the 2nd respondent, within a stipulated period.

iii) Grant such other relief or reliefs that may be urged at the time of hearing or that this Hon'ble Tribunal may deem fit to be just and proper.

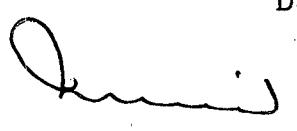
iv) Cost of this Original Application."

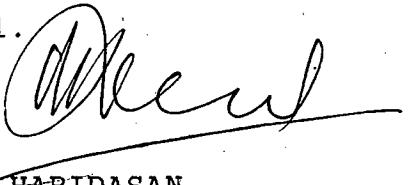
2. Learned counsel appearing for the respondents on 1.6.01 took three weeks' time to get instructions and to file a statement on the understanding that the application could be disposed of, once the statement is filed. However, though three opportunities were given to file a statement as undertaken, the same has not been filed. Even today, the

learned counsel of the respondents is not in a position to file any statement. He only states that as per instructions received, the transfer of General Provident Fund account of the applicant has got struck up somewhere. The learned counsel of the applicant states that as the marriage of applicant's niece has been fixed to take place shortly, the applicant is in dire need of making a withdrawal from his GPF accumulations and that unless the amount in the GPF account is transferred forthwith, it would not be possible for him to do so. He, therefore, pleads that the respondents may be directed to transfer the account forthwith. The learned counsel of the respondents states that the respondents would expeditiously do so.

4. We do not find any justification for the delay in not transferring the GPF account as the applicant was transferred from Delhi to Trivandrum Circle four years back. Under these circumstances, the application is disposed of directing the 2nd respondent to transfer the amount standing to the credit of the applicant in the GPF account, Delhi within three weeks from the date of receipt of a copy of this order to the 3rd respondent. If the cheque already issued in that regard is not traceable or lost in transit, the transfer should be effected by issuing a fresh cheque. No costs.

Dated the 3rd July 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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